

[Shrimati Basavarajeswari]

Sir, the required information and the details which were furnished by the sugar factories were forwarded to the Central Government for early decision. So far the financial assistance has not been provided to these sugar factories. As they have been suffering greatly it is necessary that the Central Government should process their applications immediately and provide the financial assistance from the Development Fund for the purpose of developing sugarcane in the State.

I hope and trust that the hon. Minister will look into the case seriously and help in expediting the matter.

(v) **Need for amendment in Judicial Service Recruitment Rules to ensure 20% reservation for women in the Service.**

SHRI SHANTARAM NAIK (Panaji) : The Government of India and the Governments of various States and Union Territories are making every effort to see that justice is delivered speedily and efficaciously and in that, the burden on average litigants is reduced to the minimum.

In this respect, establishment of Lok Adalats throughout the country, commencing of Legal Aid Schemes to the poor and abolition of court-fee are some of the steps being stressed upon by the Central as also State/Union Territory Governments.

However, in the matter of dispensation of justice, I would like the Government of India as also State/Union Territory Governments to consider the appointment of more women judges in the various courts. It is my feeling that as it is largely believed that in the treatment of sick patients, women are best suited, similarly, rendering of justice to aggrieved parties who in a way injured, a woman with a more balanced and cool mind can do equal justice compared to a man, if not better.

I, therefore, request the Government of India to make a revolutionary change in the Recruitment Rules relating to the recruitment of judicial officers and see to it that at least

20% posts of judicial officials right from the post of Civil Judge, Junior Division to Supreme Court Judge, are reserved for Women.

(vi) **Demand for a Doordarshan Kendra with Studio Facilities at Jammu.**

SHRI JANAK RAJ GUPTA (Jammu) : Jammu is the Capital of J&K State and provincial headquarters of Jammu province situated at the lower Shivaliks, it has a distinct topography socioeconomic conditions and a rich cultural heritage shared by the people in the adjoining areas of Punjab and Himachal as also across the border in Pakistan occupied areas of J. & K. Having been a centre of art, culture and literature, it has been producing artists whose talent is shown on these silver screen. It has beautiful scenic spots and tourist resorts whose captivating charm has often been exploited by the film industry. The programmes telecast in the National hook up do not cater to the peculiar agricultural and socioeconomic needs of the rural areas of Jammu region.

I would like to urge upon the Minister of Information and Broadcasting to set up a Doordarshan Kendra with studio facilities at Jammu so that the local talented culture is promoted and encouraged.

(vii) **Demand for a rail-cum-road bridge on the river Krishna connecting Repalle and Machilipatnam.**

SHRI N. VENKATA RATNAM (Tenali) : Two important districts of Andhra Pradesh, Krishna and Guntur, are separated by River Krishna, connecting bridges are existing only at Vijayawada, which is more than 125 kms from the places where Krishna River flows into the sea of Bay of Bengal.

Railway lines on each side of the river are unconnected. Two important places, Rapalle on Guntur side and Machilipatnam on Krishna side, are separated by Krishna River just by 4 to 5 kms.

Both are very fertile lands and are to be connected by road-cum-rail bridge as at Rajahmundry C.A.U. Both the Zila Parishads of Krishna and Guntur, all Samities and political parties have passed resolutions to that effect.

Even though some expenditure is involved, it can be recovered very soon by regular traffic between the two places which forms a ring between the two important districts. It is financially a sound proposition also, and would earn much to the Government.

Hence I request that the Rail-cum-Road bridge may be included in the next plan and executed and meanwhile steps may be taken to complete the survey, tests and other formalities. It is the most important project for the State of Andhra Pradesh.

(viii) Remunerative price for tobacco.

SHRI B. N. REDDY (Miryalguda) ;  
Sir, tobacco crop is the source of 1500 crores of rupees of annual income and earn Rs. 200 crores in foreign exchange to our country annually. But due to lack of domestic and external market for the produce, producers face grave situation. For example, in Andhra Pradesh, 90% Virginia Tobacco of our country is produced. But due to lack of market facilities about 75,000 ryots in 9 districts are facing alarming situation in Andhra Pradesh.

(Interruptions)

MR. DEPUTY-SPEAKER : No dialogue please. No interruptions.

SHRI B. N. REDDY : Last year 1.15 lakh tonnes of tobacco was produced. But there is no market for purchase of this produce. Often 50% of tobacco produce is purchased by domestic tobacco companies but they are not prepared to pay remunerative prices or even the average market price in the beginning of crop sowing. For example, if the price is Rs. 11.97 per kilo, in the season time only Rs. 8/- per kilo is paid. In this regard, Tobacco Board and STC are not helpful. They neither control tobacco company monopolies nor are prepared to purchase at remunerative price.

In this way, tobacco producers are left at the mercy of the traders. In 1981-82, 1.5 lakh tonnes of tobacco was exported but in 1985-86, export fell down to 60,400 tonnes. This is a serious situation which one of our valuable crops (commercial) is facing. So, I request the Centre to provide domestic and external market for the entire produce of tobacco at remunerative prices thereby encouraging the producers of tobacco.

12.40 hrs.

DISCUSSION RE : INQUIRY ORDERED  
BY THE FORMER MINISTER OF  
DEFENCE INTO ALLEGED PAYMENT  
OF COMMISSION BY THE SUPPLIER  
TO AN INDIAN AGENT IN A  
DEFENCE DEAL

[English]

MR. DEPUTY-SPEAKER : Now, discussion under rule 193.

Shri Suresh Kurup.

PROF. MADHU DANDAVATE (Rajapur) : Sir, before the discussion is started, I would like to raise the procedural point. (Interruptions) Sir, I am only raising a procedural point and the point of order. Under rule 193, they are going to discuss the Defence deal and the alleged irregularities involved. The other day when we were discussing on another subject, Fairfax issue, there was also specific motion given and that was also allowed to be moved.

What I would suggest is rule 193 also allows a discussion to take place. After the whole thing is talked of, the Minister replies. My point of order is, since I have also given a notice of motion expressing concern over this episode and recommending to the Government setting up of a parliamentary probe, that should also be taken up together.

SHRI DINESH GOSWAMI (Guwahati) : My motion is also there. I have also given a motion.

SHRI BASUDEB ACHARIA (Bankura) : I have also given a motion.